4

অসম ✦ বাজপত্ৰ

The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 20th June 1983

No. LGL. 48/83/24.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT IV OF 1983

(Received the assent of the Governor on 18th June, 1983)

THE ASSAM CONTINGENCY FUND (AMENDMENT) ACT, 1983

An
Act

further to amend the Assam Contingency Fund Act, 1950

Preamble
Whereas it is expedient to amend the Assam Contingency Fund Act, 1950, hereinafter called the principal Act;   *Assam Act IX of 1950*

It is hereby enacted in the Thirty-fourth year of the Republic of India as follows:—

Short title and commencement
1. (i) This Act may be called the Assam Contingency Fund (Amendment) Act, 1983.

(ii) It shall come into force at once and shall remain in force upto the 31st day of March, 1984.

Amendment of Section 3 of Assam Act IX of 1950.
2. In the principal Act, to Section 3, the following proviso shall be added, namely :—

"Provided that during the period of operation of the Assam Contingency Fund (Amendment) Act, 1983, a further sum of fifty crores of rupees shall be paid from and out of the Consolidated Fund of the State of Assam into the Contingency Fund."

Repeal and savings.
3. (i) The Assam Contingency Fund (Amendment) Ordinance, 1983 is hereby repealed.   *Assam Ordinance No. II of 1983.*

(ii) Notwithstanding such repeal anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under this Act as if this Act had commenced on the Second day of May, 1983.

D. C. SHARMA,
Secretary to the Govt. of Assam,
Judicial & Legislative Deptt.